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Separate paging is given to this Part in order that it may be filed as a Separate Compilation

PART - V

Bills introduced in the Gujarat Legislative Assembly.

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE GUJARAT PRIVATE UNIVERSITIES (SECOND AMENDMENT) BILL, 2014.

GUJARAT BILL NO. 30 OF 2014.

A BILL

further to amend the Gujarat Private Universities Act, 2009.

WHEREAS the G S F C Education Society, Vadodara had applied to the State Government under the provisions of the Gujarat Private Universities Act, 2009 to establish a Private University in the State;

AND WHEREAS the said application has been scrutinized by the Scrutiny Committee and on the report of Scrutiny Committee, the State Government has issued the letter of intent to the sponsoring body for establishment of the Private University;

AND WHEREAS the State Government is satisfied that the sponsoring body has complied with the conditions of letter of intent as provided in section 10 of the said Act and has also established the Endowment Fund as per the letter of intent;

NOW, THEREFORE, the Government of Gujarat, in accordance with the provisions of section 10 of the said Act, includes the institution specified in column 2 of the Schedule as the Private University, by the name and location of the aforesaid sponsoring body as specified in column 4 of the Schedule.

It is hereby enacted in the Sixty-fifth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Gujarat Private Universities (Second Amendment) Act, 2014.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of Schedule to Guj. 8 of 2009.

2. In the Gujarat Private Universities Act, 2009, in the Schedule, after the entry at serial No. 14, the following entry shall be inserted, namely:-

Guj. 8 of 2009.

Sr. No.	Name and Address of the Private University.	Details of Registration and Registration Number.	Sponsoring Body.
1.	2.	3.	4.
“15.	G S F C University, Vadodara.	Trust Registration – Vadodara, No. F-2607-Vadodara (under the Gujarat Public Trusts Act, 1950). Society Registration – Vadodara, No. Gujarat-2924, Vadodara (under the Societies Registration Act, 1860).	G S F C Education Society, Vadodara – 391 750.”.

STATEMENT OF OBJECTS AND REASONS

The State Government has enacted the Gujarat Private Universities Act, 2009 (Guj. 8 of 2009) to provide for establishment of Private Universities in the State so as to provide for qualitative and industry relevant higher education and to regulate their functions under which in all fourteen Private Universities have been established so far.

The State Government has received a proposal from G S F C Education Society, Vadodara for establishment of the G S F C University, Vadodara as a Private University. The said proposal has been considered by the State Government and since the said sponsoring body has complied with the provisions of the Act, it is considered necessary to include the name of said University in the Schedule to the Act, thereby conferring it the status of Private University.

This Bill seeks to amend the said Act to achieve the aforesaid object.

BHUPENDRASINH CHUDASAMA,

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill involves the delegation of legislative power in following respect:-

Clause 1.- Sub-clause (2) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force.

The delegation of legislative power as aforesaid is necessary and is of a normal character.

Dated the 29th October, 2014. **BHUPENDRASINH CHUDASAMA**

By order and in the name of the Governor of Gujarat,
Gandhinagar, **C. J. GOTHI,**

Dated the 29th October, 2014 **Secretary to the Government of Gujarat,**
Legislative and Parliamentary Affairs Department.